

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 98 OF 2018 &**  
**IA NO. 178 OF 2018**

**Dated: 4<sup>th</sup> October, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

|   |  |                      |
|---|--|----------------------|
| <b>Paschimanchal Vidyut Vitran Nigam Ltd &amp; Anr.</b> | ....   | <b>Appellant(s)</b>  |
| <b>Versus</b>   |  |                      |
| <b>M/s Parmarath Iron Pvt. Ltd. &amp; Anr.</b>          | ....   | <b>Respondent(s)</b> |
| Counsel for the Appellant(s) :                          | Mr. Pradeep Mishra   |                      |
| Counsel for the Respondent(s) :                         | Ms. Ranjitha Ramachandran<br>Mr. Poorva Saigal<br>Ms. Anushree Bardhan<br>Mr. Shubham Arya for R-1<br><br>Mr. C.K. Rai<br>Mr. Sachin Dubey for R-2 |                      |

**ORDER**

Learned counsel, Mr. Pradeep Mishra, appearing for the Appellant prays for another two weeks time to file his rejoinder submission in this matter.

Submission made by the learned counsel appearing for the Appellant, as stated supra, is placed on record.

Another two weeks time is granted to learned counsel appearing for the Appellant to file his rejoinder submission in this matter. He may do the needful on or before 22.10.2018, after duly serving copy on the other side.

List this matter on **23.10.2018**, as agreed by the learned counsel appearing for the Appellant and the Respondents.

**(S. D. Dubey)**  
**Technical Member**

*bn/vt*

**(Justice N. K. Patil)**  
**Judicial Member**